

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 4

C.P. (IB) No. 24/Chd/Hry/2024

IN THE MATTER OF
Punjab And Sind Bank

...Petitioner-Financial Creditor

Versus

GLM Infratech Private limited

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 07.05.2024

Since the Hon'ble Member (Technical) is not available today, hence the matter is adjourned to 13.06.2024 in Supplementary List.

Sd/-
Court Officer